CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 243/MP/2024 along with IA Nos. 58/2024 & 79/2024

: Petition under Section 79 of the Electricity Act, 2003 seeking for Subject

> quashing / setting- aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind

Energy Kutch One Limited, amongst other reliefs.

: Adani Wind Energy Kutchh One Limited (AWEKOL). Petitioner

Respondent : Central Transmission Utility of India Limited (CTUIL).

Petition No. 309/MP/2024

: Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking Subject

quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No.

92/MP/12015.

Petitioner : MEIL Anpara Energy Limited (MAEL).

Respondent : Powergrid Corporation of India Limited and Ors.

Petition No. 304/MP/2024 along with IA No.75/2024

Subject : Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act,

> 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Regulatory Commission Electricity (Conduct of Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank

Guarantee.

Petitioner : Torrent Power Limited (TPL).

: Central Transmission Utility of India Limited (CTUIL). Respondent

: 22.4.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, MAEL & AWEKOL

Shri Hemant Singh, Advocate, AWEKOL

Shri Harshit Singh, Advocate, AWEKOL

Shri Lakhyajit Singh, Advocate, AWEKOL

Ms. Lavanya Panwar, Advocate, AWEKOL

Shri Chetan Garg, Advocate, AWEKOL

Shri Nishant Kumar, Advocate, AWEKOL

Ms. Ruth Elvin, Advocate, AWEKOL

Ms. Neha M. Dabral, Advocate, AWEKOL & MAEL

Shri Avijeet Lala, Advocate, MAEL

Shri Chandan Kumar, Advocate, MAEL

Ms. Divya Chaturvedi, Advocate, TPL

Shri Saransh Shaw, Advocate, TPL

Shri Jai Dhanani, Advocate, TPL

Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Arshiya, Advocate, CTUIL

Ms. Nitai Agarwal, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing, and accordingly, the matters were adjourned. Learned senior counsel for the Petitioners in Petition Nos. 243/MP/2024 and 309/MP/2024, pointed out that vide Record of Proceedings for the hearing dated 29.1.2025, CTUIL was directed to provide the computation of relinquishment charges to the Petitioners. However, CTUIL has not provided any additional computations pursuant to the said Record of Proceedings.

- In response, learned counsel for the Respondent, CTUIL, submitted that in these cases, the computations have already been provided by CTUIL in its written submissions. Learned counsel for the Respondent, CTUIL further added that where LTA was granted on the existing transmission system, the order dated 8.3.2019 in Petition No. 92/MP/2015 provided the computation of relinquishment charges at All India Minimum PoC rate and in such cases, no further/ additional computations are required to be made available.
- 3. Considering the request of the learned senior counsel and learned counsel for the parties, the Commission permitted both sides to file their respective written submissions/additional written submissions, if not filed already, within two weeks. The interim directions issued in these matters will continue till the next date of the hearing.
- 2. The Petitions will be listed for hearing on 23.5.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)